



2026:AHC:41674

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6374 of 2026

Ram Kishun

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Dheeraj Kumar Yadav

Counsel for Respondent(s) : C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioner that the land in question, i.e., Arazi No.1552 & 1553 situated at Village Bakari Post Paliya Pargana & Tehsil Mohammadabad Gohna District Mau in the month of June, 2025, copy of the same is appended as Annexure No.5 on the said representation. Remarks were also made by the respondent No.2/District Magistrate, Mau but till date no action has been taken in the matter.

2. On the other hand, it is argued by learned Standing Counsel that the respondent No.2 will take a decision in the matter expeditiously.

3. Heard learned counsel for the parties and perused the record.

4. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the petitioner to submit copy of representation dated 12.06.2025 submitted by him along with certified copy of this order before the respondent No.2/District Magistrate, Mau within a period of three weeks from today. In case, the petitioner does so, the respondent No.3 will take a decision in the matter expeditiously and preferably within a period of six weeks thereafter unless there is no legal impediment.

(Prakash Padia,J.)

February 24, 2026

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